

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 3020
ANSWERED ON – 18/03/2026

CRIMES AGAINST SCHEDULED CASTES IN MADHYA PRADESH

3020. SMT. SAGARIKA GHOSE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government is aware that a dalit man in Bhind, Madhya Pradesh was beaten to death;
- (b) State-wise number of crimes reported against Scheduled Castes in the country during 2023 and 2024;
- (c) State-wise conviction rates in crimes against Scheduled Castes during 2023 and 2024; and
- (d) considering the increase in crimes against Scheduled Caste, whether Government is considering any policy reforms or increased funding to strengthen implementation of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) Yes Sir. The 'Police' and 'Public Order' are the State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including SCs/STs rests with the respective State Governments and Union Territory Administrations. They are competent to deal with such offences under the extant provisions of law.

(b) to (c) The information is not centrally maintained in the Department of Social Justice & Empowerment. However, the National Crime Records Bureau (NCRB), Ministry of Home Affairs maintains data regarding cases filed against the Scheduled Castes(SCs) and Scheduled Tribes(STs). National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. The State-wise number of crimes registered and conviction rate under Crime/Atrocities against Scheduled Castes during 2023 is at **Annexure-I**.

(d) No such proposal is presently under the consideration of the Government. However, increased awareness amongst the masses about their rights & laws enacted by the Government to protect their basic human rights and dignity, increased accessibility to police and accountability, training and sensitization of police officials, addition of new offences under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act (PoA), 1989 vide the amendment of 2015 (with effect from January 26, 2016) and 2018, have led to better reporting of crimes against Scheduled Castes and Scheduled Tribes.

Annexure-I

The annexure referred to RSUQ No. 3020. State/UT-wise Cases Registered (CR), Cases Convicted (CON) and Conviction Rate (CVR) under Crime/Atrocities against Scheduled Castes during 2023

S. No.	State/UT	CR	CON	CVR
1	Andhra Pradesh	2027	27	3.1
2	Arunachal Pradesh	0	0	
3	Assam	5	0	
4	Bihar	7064	180	30.1
5	Chhattisgarh	250	76	44.7
6	Goa	4	0	0.0
7	Gujarat	1373	46	7.4
8	Haryana	1539	68	19.3
9	Himachal Pradesh	229	15	10.6
10	Jharkhand	604	36	28.6
11	Karnataka	1923	24	2.2
12	Kerala	1128	110	13.5
13	Madhya Pradesh	8232	1055	21.6
14	Maharashtra	3024	88	8.9
15	Manipur	0	0	
16	Meghalaya	0	0	
17	Mizoram	0	0	
18	Nagaland	0	0	
19	Odisha	2696	2	0.4
20	Punjab	116	6	14.0
21	Rajasthan	8449	1560	61.4
22	Sikkim	0	0	
23	Tamil Nadu	1921	115	12.2
24	Telangana	1709	36	4.2
25	Tripura	0	0	
26	Uttar Pradesh	15130	2990	65.6
27	Uttarakhand	102	8	66.7
28	West Bengal	102	1	2.7
	TOTAL STATE(S)	57627	6443	31.9
29	A&N Islands	0	0	
30	Chandigarh	3	1	100.0
31	D&N Haveli and Daman & Diu	1	0	
32	Delhi	128	30	33.0
33	Jammu & Kashmir	26	0	
34	Ladakh	0	0	
35	Lakshadweep	0	0	
36	Puducherry	4	0	
	TOTAL UT(S)	162	31	33.7
	TOTAL (ALL INDIA)	57789	6474	31.9
Source: Crime in India				
Note : Conviction Rate = Cases Convicted/Cases in which Trials Completed x 100				
